

ITEM NO.1706

COURT NO.16

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1286-1288/2019

THE STATE (NCT OF DELHI)

Appellant(s)

VERSUS

RAMESH @ PINDARI

Respondent(s)

Date : 26-09-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
[IN CHAMBER]

For Appellant(s) Mr. Kamendra Mishra, Adv.
Mr. Gurmeet Singh Makker, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioners, The State of NCT of Delhi informs that he has not been able to serve the respondents as the he he does not have the correct address of the respondents.

In such circumstance, he made request that he may be permitted to serve through publication in two vernacular newspapers. Permission as prayed for is granted. It shall be open for the petitioner to serve the respondent through publication.

(SHUBHAM YADAV)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
BRANCH OFFICER